राज्य सरकारों दोनों से संबंधित) के हैं श्रीर 13 एकक गैर सरकारा क्षेत्र महं। पिछले 3 वर्षों में हुये उत्पादन के म्रांकड़े निम्निलाखत है:—

	,		1		सरकारी क्षेत्र	गैर सरकारी क्षेत्र	कुल
1985-86	•	•			14,841	60,621	75.462
1986-87	•	•	- 1	•	15,509	.64,964	80,473
1987-88	•		•	•	16,949	74,398	91,347

(स) और (ग) छाटे ट्रैक्टर बनाने के बारे में सरकार ने काई समिति गाँउन नहीं की है। किन्तु ट्रैक्टर जाने वाल बहुत से प्रश्ना निर्माता छाटे ट्रैक्टर बना रहें हैं भीर बाजार में इस अकार के ट्रक्टग की कभी नहीं है। सरकार का वर्तभान नीति के अनुजार, अनना जाइसेंसाउन बनता के भीजर निर्मात किसा मा प्रकार के ट्रेक्टरों का उत्पादन कर सकते है।

Illegal mining of coal to Bihar

520. SHRI YASHWANT SINHA: Will the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the fact that illegal mining of coal is rampant in Hazaribagh district of Binar. especially in the Ramgarh and Mandu police stations;
- (b) whether it is a fact that several truck loads of this illegally mined coal are moved out of this area by road every day in collusion with local officials; and
- (c) what steps Government propose to take to put an end to this malpractice?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFAR SHARIEF); (a) to (c) There is no organised illegal coal mining in the leased hold areas of the coal companies. However, as the coal belt in the country is vast, certin persons at times violate the provisions of law and indulge in illegal extraction of coal sporadically and steal-thily.

The Coal Mines Nationalisation Acts were amended in 1976 making illegal coal mining a cognizable offence, punishable with imprisonment extending upto 3 years, and fine extending upto Rs. 20,000. The vices of these amendments have already been upheld by the Supreme Court in 1980.

The State Governments have been asked to take both punitive and prev nive action against the off-inders in terms of the Nationalisation Acts read with provisions of the Indian Penal Code. The State Governments in turn had already issued instructions to the District Authorities. companies have been directed to report the cases of illegal extraction of coal as and when detected by them to the law enforcing authorities in the States. Besides, the coal companies in conjunction with the State Government's lew enauthorities in the State conduct regular raids to apprehend offenders.

Soviet assistance for development of Thermal Power Projects

521. SHRI YASHWANT SINHA: SHRI MURLIDHAR CHANDRA-KANT BHANDARE.

Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that Government have entered into a long term agreement with the Soviet Union for securing assistance in the development of Thermal Power Projects in the country; and
 - (b) if so, what are the details thereof?